सरगुजा के खदान कर्मचारियों की मांगे

Written Answers

- े 292. पंडित भवानी प्रसाद तित्रारीः क्या श्रम तथा प्नर्वास मत्री यह बताने की कपाकरेगे कि:
- (क) वरं यह मच है कि मध्य प्रदेश के सरगुजा के खदान-कर्मचारियों ने बड़ी सख्या मे दिल्ली पहुचने के लिये ग्रौर वहा सरकार को अपनी मागे प्रस्तृत करने के लिये पैदल याता आरम्भ की है, श्रीर
- (ख) यदि हा, तो उनकी मागे क्या है स्रोर उनको पूरा करने के लिये मरकार द्वारा क्य कदम उठाये गये है ?

†[DEMANDS OF WORKERS IN SURGUJA MINES

- PT. BHAWANI PRASAD TIWARY: Will the Minister of LAB-OUR AND REHABILITATION be pleased to state:
- (a) whether it is a fact that a large number of workers working in the mines of Saigula in Madhya Pradesh have started to reach Delhi on foot to present their demands to Government; and
- (b) if so, what are their demands and what action has been taken by Government to meet them?]

श्रम. तथा पुनर्वास मंत्री (श्री जयसुख-लाल हाथी) (क) तथा (ख) एक विवरण सर्दन की मेज पर रख दिया गया है। दिखिये परिशिष्ट 94, अनपत्न सख्या 13

† [THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAI-SUKHLAL HATHI): (a) and (b) A statement is laid on the Table of the House.] [See Appendix LXIV. nexure No. 13]

RECOMMENDATION OF THE STUDY TEAM APPOINTED BY NATIONAL LABOUR COMMISSION

\*293. SHRI T V. ANANDAN: Will the Minister of LABOUR AND REHA-BILITATION be pleased to state.

- (a) whether the Study Team appointed by the National Labour Commiss on has recommended that the wage structure for railwaymen should be different from that of other civil servants in the country, and
- (b) if so, what is the reaction Government thereto?

DIA SUCGESTION OF LABOUR AND REHABILITATION (SHRI JAISUKH-LAL HATHI): (a) and (b) The Government understand that the Study Team has submitted a report to the National Commission on Labour. Government is not seized of this matter now and will consider it on receipt of the recommendations of the National Commission.

POSTS OF INSPECTORS IN EMPLOYEES STATE INSURANCE CORPORATION

- \*294. SHRI MAHAVIR: Will the Minister of LABOUR AND REHABI-LITATION be pleased to state:
- (a) whether it is a fact that a large number of posts of Inspectors in Employees State Insurance Corporation are lying vacant;
- (b) if so, what is the number and since when these posts are lying vacant:
- (c) what is the mode of recruitment to these posts; and
- (d) what steps are being taken by Government to fill up these vacant posts?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOY-REHABILITATION MENT AND (SHRIS C JAMIR) · (a) No

- (b) Does not arise
- (c) Under the Recru tment Regulations fifty per cent of the posts are filled by direct recruitment through an

<sup>†[ ]</sup> English translation.

open competitive examination and fifty per cent by departmental promotion by selection from among emoloyees of the Corporation on the recommendation of a Departmental Promotion Committee.

(d) No action is called for on the part of Government.

POST OFFICE IN R. K. PLRAM

\*295 SHRI B. C. PATTANAYAK: Will the Minister of COMMUNICA-TIONS be pleased to state:

- (a) whether it is a fact that there is no sub-Post Office in Sectors VIII and IX of R. K. Puram, a Colony of Central Government employees in New Delhi:
- (b) whether it is also a fact that there is not a single letter box in that area: and
- (c) if so, when these facilities will be provided there?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI J K. GUJRAL): (a) Yes. Sir.

- (b) No, Sir. Letter Boxes have been planted in Sectors VIII & IX of R. K Puram very recently.
- (c) Opening of a new post office depends on securing suitable accomodation for which efforts are being made. A Post Office will be opened as soon as accommodation is secured.

PENSIONS TO DISTLACED PERSONS FROM SINDH

\*296. SHRI JAIRAMDAS DAULAT-RAM: Will the Minister of LABOUR AND REHABILITATION be pleased to state the reasons in full why applications by retired public servants of Sindh supported by most of the documentary evid nee needed for grant of pensions are not being sanctioned despite the passage of 19 years since partition even though the applicants have fulfilled the demand of Government for two sureties in case the claim

for pension is not confirmed by Pakistan Government on account of any particular unavoidable document?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOY-MENT AND REHABILITATION (SHRI D. R. CHAVAN): Pending verificat on and acceptance, by the Government of Pakistan, of their claims for pension, Displaced Government servants from West Pakistan (including Sindh) are granted pensions on production of original documents comprising;

- (1) Pension Payment orders; or
- (2) Retirement orders issued by the Pakistan Authorities; or
- Orders communicating sanction of pension issued by the Departmental Authorities in Pakistan.

Before the actual payment of pensions is authorised as above, the claimants are further required to execute Indemnity bonds supported with two sureties.

The question of cases being kept pending for sanction, where the above-conditions are fulfilled, does not arise.

†INDIAN SOCIAL INSTITUTE, NEW DILHI

\*265. SHRI MAHAVIR: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

- (a) whether it is a fact that a large sum of money is being given as grantin-aid to the Indian Social Institute, New Delhi for conducting training courses for managers, supervisers and workers;
- (b) whether it is a fact that the Institute aims at prepagating a particular religion and if so, what are the leasons for which grants are given to such institution; and
- (c) whether it is a fact that a decision in the matter has been taken without consulting the National Pro-

<sup>†</sup>Transferred from the 9th May, 1988